

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
PRINCIPAL BENCH

ITEM No. 105
(IB)-02(PB)/2019

IN THE MATTER OF:

Mr. Mannu Krishan Malhotra

.... Applicant/petitioner

Vs.

M/s. Exact Developers & Promoters Pvt Ltd.

.... Respondent

Order under Section 7 of Insolvency & Bankruptcy Code, 2016

Order delivered on 27.03.2019

Coram:

CHIEF JUSTICE (RTD.) M.M. KUMAR
Hon'ble President

SH. S. K. MOHAPATRA
HON'BLE MEMBER (TECHNICAL)

PRESENTS:-

For the applicant : Ms. Shalini Dhingra, Adv.

For the respondent Dr. Bipin K. Dwivedi, Adv.

ORDER

Learned counsel for the petitioner applies for withdrawal of the petition on account of amicable settlement having been reached between the parties.

Dismissed as withdrawn with liberty to the petitioner to file an application for revival of the instant petition, if, such a necessity arises.


(M.M.KUMAR)
PRESIDENT


(S. K. MOHAPATRA)
MEMBER (TECHNICAL)